

**Crl. Revision : 668/2019
Gurpreet Singh v. State Ors.**

20.07.2020

File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other earlier order passed in this regard as mentioned in this order itself.

This case is pending at the stage of final arguments. As such, same is proposed to be taken up today for hearing.

As stated by Reader of this court, when he contacted Ld. counsels for the parties over phone for the purpose of hearing through VC, Sh. Harsh Gupta, counsel for **for Petitioner no.1 and 2 (mobile no. 9582420856)** submitted that case file is not with him and requested for next date.

Further Ld. counsel for Respondent no.1, Sh. Vinod Kumar **(mobile no. 8373997771)** also submitted that case file is not with him and party did not contact him, as such he also requested for next date.

As such, matter could not be proceeded further on merits through VC.

Parties are directed to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

Put up for purpose fixed/arguments in terms of previous orders for 19.09.2020.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.07.20 13:21:21
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(Naveen Kumar Kashyap)
ASJ-04/Central/20.07.2020

Crl. Revision : 678/2019
Gurvinder Singh v. State Ors.

20.07.2020

File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other earlier order passed in this regard as mentioned in this order itself.

This case is pending at the stage of final arguments. As such, same is proposed to be taken up today for hearing.

As stated by Reader of this court, when he contacted Ld. counsels for the parties over phone for the purpose of hearing through VC ,Sh. Harsh Gupta, counsel for complainant mobile phone,(**mobile no. 9582420856**) submitted that case file is not with him and requested for next date.

Further Ld. counsel for Respondent no.1 , Sh. Vinod Kumar(**mobile no. 8373997771**) also submitted that case file is not with him and party did not contact him, as such he also requested for next date.

As such, matter could not be proceeded further on merits through VC .

Parties are directed to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

Put up for purpose fixed/arguments in terms of previous orders for 19.09.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/20.07.2020

STATE Vs. SANJAY TIWARI ETC
FIR NO. 478 /2018
P.S: Burari
U/s: 452/306/506/324/427/34 IPC

20.07.2020.

Present: Sh. Pawan Kumar, Addl. PP for the State through
VC.
Mr. B.S. Tiwari, learned counsel for accused through VC.

Report regarding bail bond verification filed by HC Rahul. But report whether such vehicle is under HP or free from any loan or not, not filed. The same be filed by the next date of hearing.

Put up for filing of additional report, including whether such vehicle is under HP or free from any car loan or not and appropriate order.

Put up for 23.07.2020.

**NAVEEN
KUMAR
KASHYAP**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
20.07.2020

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